

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.35**  
**I.A. Nos.20 & 291/2024 in**  
**C.P. (IB) No.202/BB/2022**

**IN THE MATTER OF:**

Canara Bank	...	Petitioner
Vs.		
M/s. Kanva Fashions Limited	...	Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in  
IA.20 & 291/2024/RP : Shri Hemanth Rao

**ORDER**

**I.A. No.20 of 2024:**

1. Heard the Ld. Counsel for the Applicant.
2. Ld. Counsel for the Applicant has filed memo for Paper Publication *vide* Diary No.2551 dated 29.04.2024. The same is taken on record.
3. Ld. Counsel for the Respondent is granted 2 weeks' time to file their reply, if any, after duly serving the copy on the other side, failing which the matter will be decided based on the records available.
4. List the IA along with the CP on **18.06.2024**.

**I.A. No.291 of 2024:**

1. The present Application has been filed by the RP (Applicant), under Section 12(2) & (3) of the Code, 2016 r/w Rule 11 of the NCLT Rules, 2016, seeking for extension of the CIRP period by 90 days i.e. from 16.01.2024 to 14.04.2024.
2. Heard the Ld. Counsel for the Applicant-RP.

**:2:**

3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by granting extension of the CIRP period by 90 days i.e. from 16.01.2024 to 14.04.2024.
4. Accordingly, **I.A. No.291 of 2024 is disposed of.**

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma